

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

O.A.No.866/95

New Delhi, this the 6<sup>th</sup> day of October, 1999.

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.P.BISWAS, MEMBER(A)

Sh.K.Netram, S/O Sh.B.S.Bhardwaj,  
R/O C-49, Krishi Vihar, New Delhi.

(By Advocate Mr.G.D.Gupta)

Versus

1. Union of India through Secretary to the Govt. of India, Ministry of Agriculture, Department of Research Education, Krishi Bhavan, New Delhi.
2. The President, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
3. Indian Council of Agricultural Research through its Director General, Krishi Bhavan, New Delhi.

...Applicant

...Respondents

O R D E R (ORAL)

Hon'ble Shri A.V.Haridasan, Vice Chairman:

Learned counsel for the applicant states that the application had expired one and half years back and no legal heirs have come with any prayer for processing the case. The O.A. thus stands abated and is closed.

*S.P.BISWAS*  
(S.P.BISWAS)  
MEMBER(A)

*A.V.HARIDASAN*  
(A.V.HARIDASAN  
VICE CHAIRMAN)

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